



IN THE INCOME TAX APPELLATE TRIBUNAL, RAJKOT BENCH, RAJKOT

BEFORE DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER

AND

DR. DINESH MOHAN SINHA, JUDICIAL MEMBER

आयकर अपील सं ./ ITA No. 344/RJT/2025

Assessment Year: (2015-16)

(Physical Hearing)

Shri Balwant Chhaganlal Thacker 2 nd Floor, Office No.3,4,5, Sector-8, Madhav Palace Plot No.55, Gandhidham, Gujarat – 370201	Vs.	The Pr. Commissioner of Income Tax Central, Ahmedabad
PAN/GIR No.: AFNPT5613G		
(Assessee)		(Respondent)

निर्धारिती की ओर से/Assessee by : Shri Darshit Ranpara, AR
राजस्व की ओर से/Respondent by : Shri Sanjay Punglia, CIT. DR

सुनवाई की तारीख/**Date of Hearing** : 18/02/2026
घोषणा की तारीख/**Date of Pronouncement** : 18/02/2026

आदेश /ORDER

Per, Dr. A. L. Saini, AM:

The present appeal is preferred by the assessee challenging the impugned order dated 25.03.2025, passed by the learned Pr. Commissioner of Income Tax (Central), Ahmedabad, [in short “the PCIT”] under section 263 of the Income Tax Act, 1961 [in short “the Act”] for the assessment year (AY) 2015-16.

2. Before us, the learned counsel, Shri Darshit Ranpara, on behalf of the assessee, submitted that he did not wish to press this appeal, to which, the



learned Departmental Representative (DR) did not raise any objection.
Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (*in ITA No.344/Rjt/2025 for AY.2015-16*) is dismissed as withdrawn.

Order is pronounced in the open court on 18/02/2026.

Sd/-
(Dr. Dinesh Mohan Sinha)
न्यायिक सदस्य/ **Judicial Member**

Sd/-
(Dr. Arjun Lal Saini)
लेखा सदस्य/**Accountant Member**

Rajkot

Date: 18/02/2026.

True Copy

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

- अपीलार्थी/ The Assessee
- प्रत्यर्थी/ The Respondent
- आयकर आयुक्त/ CIT
- आयकर आयुक्त(अपील)/ The CIT(A)
- विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, सूत/ DR, ITAT, Rajkot
- गार्ड फाईल/ Guard File

By order,

Assistant Registrar/Sr.PS/PS
ITAT, Rajkot